

BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 12 of 2014

8.07.2014

Heard Mr GS Massar, the learned senior counsel assisted by Mr. LS Darnei, the learned counsel for the petitioner.

Also heard Mr. MF Qureshi, the learned State counsel who submits that, he has received the CD relating to Jowai PS Case No. 120 (5) 2014 but he is yet to received another CD.

IO concerned also has not turn-up.

The Superintendent of Police, West Jaintia Hills, Jowai is directed to ensure the presence of the IO as well as the CD on the next date fixed without fail.

Registry is directed to furnish a copy of this order to learned State counsel who shall in turn communicate the same to the Superintendent of Police, West Jaintia Hills, Jowai through the Superintendent of Police, East Khasi Hills, Shillong.

The IO concerned relating to Jowai PS Case No. 120 (5) 2014 U/s 302 and Jowai PS Case No. 122 (5) 14 U/s 436/506/34 IPC should be present on the next date fixed.

In the meantime, interim bail passed vide order dated 29.05.14 shall continue.

List this matter after 1(one) week.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 13 of 2014

8.07.2014

Heard Mr GS Massar, the learned senior counsel assisted by Mr. LS Darnei, the learned counsel for the petitioner.

Also heard Mr. MF Qureshi, the learned State counsel who submits that, he has received the CD relating to Jowai PS Case No. 120 (5) 2014 but he is yet to received another CD.

IO concerned also has not turn-up.

The Superintendent of Police, West Jaintia Hills, Jowai is directed to ensure the presence of IOs as well as the CD on the next date fixed without fail.

Registry is directed to furnish a copy of this order to learned State counsel who shall in turn communicate the same to the Superintendent of Police, West Jaintia Hills, Jowai through the Superintendent of Police, East Khasi Hills, Shillong.

The IO concerned relating to Jowai PS Case No. 120 (5) 2014 U/s 302 and Jowai PS Case No. 122 (5) 14 u/S 436/506/34 IPC should be present

In the meantime, interim bail passed vide order dated 29.05.14 shall continue.

List this matter after 1(one) week.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. PETN. No. 7 of 2014

8.07.2014

Heard Mr. R Jha, the learned counsel for the petitioner as well as Mr. R Gurung, the learned State counsel who submits that, the matter is premature and decided to file objection.

Prayer is allowed.

The learned State Counsel may peruse the Lower Court case record with prior permission of the Judicial Officer concerned and to make appropriate reply accordingly.

List this matter after 2(two) week.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 13 of 2014

8.07.2014

Heard Mr. SD Upadhya, the learned counsel for the petitioner who submits that, he intends to withdraw this instant petition with a liberty to file afresh.

Mrs. S Bhattacharjee, the learned State counsel is present.

Considering the submissions advanced by the learned counsel for the petitioner, the matter stands disposed of on withdrawal with a liberty to file afresh.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 14 of 2014

8.07.2014

Heard Mr. SD Upadhya, the learned counsel for the petitioner who submits that, he intends to withdraw this instant petition with a liberty to file afresh.

Mrs. S Bhattacharjee, the learned State counsel is present.

Considering the submissions advanced by the learned counsel for the petitioner, the matter stands disposed of on withdrawal with a liberty to file afresh.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 62 of 2013

8.07.2014

List this matter next week as last chance on request of Ms SS Gewali, the learned counsel for the respondents.

JUDGE

V Lyndem